

हमना से क्योंकि जो विशेषाधिकारों का उल्लंघन अभी तक दिल्ली के अफसरों ने किया है अभी महोदय भी उस में शामिल हो जायेंगे। अगर वह उन की कही हुई बातों को यहां दोहराना चाहते हैं तो दोहराने से पहले वह बता लगा लें कि जिज्ञास्य क्या है।

श्री यशवन्तराव चव्हाण : तो मुझ को वक्त दिया जाय।

श्री अटल बिहारी वाजपेयी : हम वक्त देने के लिये तैयार हैं।

Mr. Speaker: I think it would be better if we allow some more time. Further, tomorrow is a working day. Therefore, we will take it up tomorrow. Now we will adjourn for lunch.

13.05 hrs.

(The Lok Sabha then adjourned for lunch till Fourteen of the Clock)

The Lok Sabha reassembled after Lunch at Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

Shri Buta Singh (Rupar): Sir, we could not hear the bell in the Central Hall.

Mr. Deputy-Speaker: Papers to be laid on the Table. Shri Morarji Desai.

14.04 hrs.

#### PAPERS LAID ON THE TABLE

##### AUDIT REPORT (CIVIL) 1967

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy each of the following papers:—

(1) Audit Report (Civil), 1967, under article 15(1) of the Constitution.

(2) Appropriation Accounts (Civil), 1965-66.

##### SALT CESS (AMENDMENT) RULES, ETC.

The Minister of State in the Ministry of Industrial Development and Company Affairs (Shri Raghunath

Reddi) (On behalf of Shri Fakhruddin Ali Ahmad): I beg to lay on the Table:—

(1) A copy of the Salt Cess (Amendment) Rules, 1966, published in Notification No. S.O. 3592 in Gazette of India dated the 26th November, 1966, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-286/67].

(2) (i) A copy of the Annual Report of the Triveni Structural Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-287/67].

(3) (i) A copy of the Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-288/67].

(4) (i) A copy of the Annual Report of the National Instruments Limited Calcutta, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.